

SECTION XV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NO. 1
(Application for condonation of delay in filing SLP)
IN

CC NO. 7296/2017

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO.
WITH PRAYER FOR INTERIM RELIEF

THE GENERAL SECRETARY, F.C.I.
MAZDOOR SANGH & ANR.

...PETITIONERS

VERSUS

UNION OF INDIA THR. ITS SECY, LABOUR & ORS.

...RESPONDENTS

OFFICE REPORT

The Petition above-mentioned has been filed by Mr. Raj Kishor Choudhary, Advocates on 13.2.2017 against the Judgment and order dated 30.5.2016 and 13.1.2017 of Hon'ble Court of Judicature at Allahabad, Bench at Allahabad in Special Appeal No. 344/2016 and Review Petition No. NIL of 2016 in Special Appeal No. 344/2016.

It is submitted that Petition filed against the Judgment and order dated 30.5.2016 is barred by time by 169 days and Petition filed against the Judgment and order dated 13.1.2017 is within time.

It is submitted that counsel for the petitioner has not filed the copy of order dated 5.12.1994, 30.11.2009, 01.05.2009 and 27.5.2009 and he has given a letter in this regard. Copy of the letter dated 9.3.2017 has already been included in the paper books at Page No. 204.

It is submitted that Special Leave Petition(C) No. 29853/2014 filed against order dated 6.5.2014 in SAW1558/2011(Annexure P-10 of High Court order) was listed before the Hon'ble Court on 6.5.2014, when the Court was pleased to dismiss the same. A Copy of Record of Proceeding dated 6.5.2014 has already been included in the paper books as Annexure P-10 at Page Nos. 111-114.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 10th day of April, 2017.

ASSISTANT REGISTRAR

Copy to: 1. Mr. Raj Kishor Choudhary, Adv.

ASSISTANT REGISTRAR

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